CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 384/TT/2025

- Subject : Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Combined Assets under "System Strengthening -XX" in the Southern Region.
- **Petitioner** : Power Grid Corporation of India Limited
- **Respondent** : Tamil Nadu Generation and Distribution Corporation Limited and 13 Others

Petition No. 380/TT/2025

- Subject Approval under Section 62 read with Section 79(1)(d) of : the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under "Removal of Constraints in 400 kV Bays Extensions at 400 kV Vemagiri Substation" in the Southern Region. Petitioner : Power Grid Corporation of India Limited
- **Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 13 Others

Petition No. 221/TT/2025

Subject : Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a)



		and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Bus Splitting Scheme at Moga Substation under Transmission Scheme for Controlling High Loading and High Short Circuit level at Moga Substation in the Northern Region.
Petitioner	:	Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 14 Others

Petition No. 192/TT/2025

- Subject : Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under Central the Electricity Regulatory Commission (Terms Conditions and of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for 2 Nos. 220 kV Line bays at Saharanpur under Scheme named as 2 Nos. 220 kV Line Bays at Saharanpur (PG) in the Northern Region.
- **Petitioner** : Power Grid Corporation of India Limited
- **Respondents** : Uttar Pradesh Power Corporation Limited and 15 Others

Petition No. 199/TT/2025

Subject : Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the



 transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Combined Assets under the Northern Region System Strengthening Scheme-VI.
Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 14 Others

Petition No. 200/TT/2025

- Subject : Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Combined Assets under the Northern Region System Strengthening Scheme-XX.
- Petitioner : Power Grid Corporation of India Limited
- **Respondents** : Uttar Pradesh Power Corporation Limited and 14 Others

Petition No. 201/TT/2025

Subject : Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms Conditions and of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the asset Meerut-Moga 765 kV S/C transmission line along with associated bays at Meerut and Moga 765/400 kV Substations with 02 numbers 240 MVAR line reactors (01 number switchable and 01 number non-switchable line



reactor) each at Meerut and Moga under the Northern Region System Strengthening Scheme-XXVI.

- Petitioner : Power Grid Corporation of India Limited
- **Respondents** : Uttar Pradesh Power Corporation Limited and 14 Others

Petition No. 202/TT/2025

- Subject Approval under Section 62 read with Section 79(1)(d) of 5 the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory (Terms Commission and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Combined Assets under the Northern Region System Strengthening Scheme-XXVIII.
- Petitioner : Power Grid Corporation of India Limited
- **Respondents** : Uttar Pradesh Power Corporation Limited and 14 Others

Petition No. 376/TT/2025

- Subject Approval under Section 62 read with Section 79(1)(d) of : the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission Conditions of (Terms and Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Combined Asset under the URI- II HEP Transmission System in Northern Region.
- Petitioner : Power Grid Corporation of India Limited
- **Respondents** : Uttar Pradesh Power Corporation Limited and 14 Others



Petition No. 377/TT/2025

Subject	:	Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Combined Asset under the scheme "Provision of Bus Reactors in the Northern Region".

- Petitioner : Power Grid Corporation of India Limited
- **Respondents** : Uttar Pradesh Power Corporation Limited and 14 Others

Petition No. 363/TT/2025

Subject	:	Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Combined Assets under "Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in the Northern, Eastern & Western Region".
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Uttar Pradesh Power Corporation Limited and 26 Others
Date of Hearing	:	22.4.2025



Coram	:	Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Parties Present	:	Shri Sachin Dubey, Advocate, BRPL & BYPL Shri Mohit Jain, Advocate, BRPL & BYPL Shri V. C. Sekhar, PGCIL Shri Mohd. Mohsin, PGCIL Shri Vijay G, PGCIL Shri Vivek Kumar Singh, PGCIL Shri Angaru Naresh Kumar, PGCIL Shri Angaru Naresh Kumar, PGCIL Shri Ranjit Pandey, PGCIL Shri Arjun Malhotra, PGCIL Ms. Ashita Chauhan, PGCIL Shri Ashish Alankar, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petitions had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period. The Petitioner's representatives requested that the transmission tariff may be allowed as claimed in the respective Petitions.

2. The learned counsel for the Respondents, BYPL and BRPL sought four weeks' time to file their respective replies in Petition Nos. 201/TT/2025, 202/TT/2025, and 363/TT/2025.

3. After the hearing, the Commission directed the Respondents to file their respective replies on an affidavit, if any, within four weeks, with a copy to the Petitioner who may file its rejoinder within two weeks, thereafter.

4. The Commission further directed the Petitioner to submit the following information in the respective Petitions, on an affidavit, within three weeks, with a copy to the Respondents:

Petition No. 384/TT/2025

- a. Liability Flow Statement for Asset-6.
- b. Reasons for the variation in claiming Additional Capital Expenditure (ACE) with respect to the approved ACE.
- c. Confirm whether all the assets are in use or any decapitalization has occurred.
- d. Give reasons for claiming ACE, if any, beyond the cut-off date in the 2019-2024 and 2024-29 tariff periods.
- e. Form-13 in respect of all the assets for the 2019-24 and 2024-29 tariff periods.
- f. Details of LD recovered, if any, by the Petitioner.



Petition No. 380/TT/2025

- a. Give reasons for the variation in claiming ACE with respect to the approved ACE.
- b. Submit the revised Liability Flow Statement for FYs 2019-20 and 2020-21 for the purpose of reconciliation with the ACE claimed.
- c. Confirm whether all the assets are in use or any decapitalization has occurred.
- d. Give reasons for claiming ACE, if any, beyond the cut-off date in the 2019-2024 and 2024-29 tariff periods.
- e. Form-13 in respect of all the assets for the 2019-24 and 2024-29 tariff periods.
- f. Details of LD recovered, if any, by the Petitioner.

Petition Nos. 221/TT/2025, 199/TT/2025, 200/TT/2025, 202/TT/2025, 376/TT/2025, 377/TT/2025 and 363/TT/2025

- a. Reasons for the variation in claiming ACE with respect to approved ACE.
- b. Confirm whether all the assets are in use or any decapitalization has occurred.
- c. Give reasons for claiming the ACE, if any, beyond the cut-off date in the 2019-2024 and 2024-29 tariff periods.
- d. Form-13 in respect of all the assets for the 2019-24 and 2024-29 tariff periods.
- e. Details of LD recovered, if any, by the Petitioner.

Petition No. 192/TT/2025

- a. Reasons for the variation in claiming the ACE with respect to the approved ACE.
- b. Confirm whether all the assets are in use or any decapitalization has occurred.
- c. Reasons for claiming the ACE, if any, beyond the cut-off date in the 2019-2024 and 2024-29 tariff periods.
- d. Form-5 and Form-13 in respect of all the assets for the 2019-24 and 2024-29 tariff periods.
- e. Details of LD recovered, if any, by the Petitioner.

Petition No. 201/TT/2025

- a. Reasons for the variation in claiming the ACE with respect to the approved ACE.
- b. Revised Liability Flow Statement for FY 2020-21 for the purpose of reconciliation with the ACE claimed.
- c. Confirm whether all the assets are in use or any decapitalization has occurred.
- d. Reasons for claiming ACE, if any, beyond the cut-off date in the 2019-2024 and 2024-29 tariff periods.



- e. Form-13 in respect of all the assets for the 2019-24 and 2024-29 tariff periods.
- f. Details of LD recovered, if any, by the Petitioner.
- 5. These Petitions will be listed for further hearing on **13.6.2025**.

By order of the Commission sd/-(T. D. Pant) Joint Chief (Law)

